



2026:DHC:9039



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 12.10.2026# **CNR No. DLHC010181402026**+ **CRL.M.C. 3248/2026****HUKAM SINGH AND ORS**

.....Petitioners

Through: Mr. Mahesh Tholia, Advocate with
petitioners in person

versus

STATE THROUGH SHO P S KAPASHERA AND ORS

.....Respondents

Through: Mr. Hitesh Vali, APP for State with
SI Arti Yadav
Respondents no. 2 and 3 in person**CORAM: JUSTICE GIRISH KATHPALIA****JUDGMENT (ORAL)**

1. Petitioners seek quashing of case FIR No. 278/2023 of PS Kapashera for offence under Section 323/341/34 IPC along with chargesheet filed under Section 354A/506/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) and respondent no. 3 have compromised the disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.

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By: RAHUL YADAV
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3. The respondents no.2 and 3 are present in court today and are identified by IO/SI Arti Yadav. I have spoken with respondent no.2 and 3 in Hindi and it is stated by them that they have compromised all disputes with the petitioners. Respondent no.2 and 3 submit that now they do not wish to continue prosecution of petitioners.

4. Having spoken with respondents no.2 and 3, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed case FIR No. 278/2023 of PS Kapashera for offence under Section 323/341/34 IPC along with chargesheet filed under Section 354A/506/34 IPC as well as proceedings arising out of the same are quashed.

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(JUDGE)

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